

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 223 of 2020

In the matter of:

Rajgad Placement Pvt. Ltd.

....Appellant

Vs.

The Registrar of Companies, Mumbai

....Respondent

Present

For Appellant: Mr. Puneet Bhatia (CS).

For Respondent: Mr. Sanjib Kumar Mohanty (ROC WB).

ORDER
(Virtual Mode)

01.04.2021: Learned Counsel Shri Sanjeev Kumar Mohanty appearing on behalf of ROC WB - Respondent herein submitted that some of his staff working in his office was declared COVID-19 Positive so the Reply Affidavit could not be filed. Further, he prays for two weeks time to file his Reply Affidavit. Prayer allowed. Two-week time is granted to file the same.

Learned Counsel for the Appellant is present.

Rejoinder, if any, to be filed by the Appellant within two weeks, thereafter.

Office of the Registry is directed to make necessary correction in cause list as the name of Shri Shashank Tandon should be replaced by the name of Mr. Puneet Bhatia (C.S.) who is appearing for the Appellant.

List this matter on **4th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn